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Central Administrative Tribunal, Principal Bench

Original Application No.2451 of 2002

New Delhi, this the 20th day of September, 2002

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M.P. Singh, Member(A)

Shri Jagdish S/o Shri Jhariya
C&W Safaiwala under C&W Superintendent,
Railway Station Tughlakabad
New Delhi.

.... Applicant

(By Advocate: Shri B.S. Mainee)

Versus

Union of India, through

1. The General Manager,
Northern Railway,
Baroda House, New Delhi

2. The Divisional Railway Manager,
Northern Railway
State Entry Road
New Delhi.

3. The C&W Superintendent
Northern Railway
Tughlakabad Railway Station
New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant was appointed as a Safaiwala. By virtue of the present application, he prays for a direction to the respondents to treat him as a regular employee from the date from which the appointment letter was given. According to the applicant, the said letter had been given on 25.1.77. In this regard, the applicant has already submitted a representation copy of which is Annexure A-5.

2. At this stage when the representation of the applicant is pending, it is directed that respondent no.2 would go into the same and pass an appropriate order in accordance with law on the said representation and convey

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it to the applicant. The decision in this regard should be taken preferably within six months of the receipt of the certified copy of this order. It is made clear that nothing said herein should be taken as any expression on the merits of the case.


(M.P. Singh)
Member(A)

/dkm/


(V.S. Aggarwal)
Chairman